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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.No. 937/97
(O.A.S.R.No.2070/97)

D.L. 22.7.97.

Between:

1. All India Naval Armament Inspectorate Engineering Supervisors' Association, Visakhapatnam Div., Office, NAI, Visakhapatnam represented by its Secretary Sri Wilson John, Sr.Chargeman(Mech.)

2. S. Surya Pratap. Applicants.

And

1. The Secretary, Ministry of Defence, New Delhi.
2. The Chief of Naval Staff (DNAI), Naval Head Quarters, New Delhi.
3. The Flag Officer Commanding-in-Chief, Eastern Naval Command, Visakhapatnam.
4. The Director, Naval Science & Technological Laboratory, Vigyan Nagar, Visakhapatnam -27.
5. Chief Inspector of Naval Armaments, Naval Armament, Inspectorate, NAD PO, Visakhapatnam -9.
6. Naval Armament Inspecting Officer, Naval Armament Inspectorate, INS Kalinga, Visakhapatnam. Respondents.

Counsel for the applicants: Sri P.Bhaskar.

Counsel for the respondents: Sri V.Vinodkumar.

CORAM:

Hon'ble Sri R. Rangarajan, Member (A)

Hon'ble Sri B.S.Jai Parameshwar, Member (J)

JUDGMENT.

(by Hon'ble Sri N. Rangarajan, Member (A))

There are two applicants in this O.A. The 1st Applicant is the Association of Naval ~~Engineering~~ Armament Inspectorate Engineering Supervisors, Visakhapatnam Division represented by its Secretary and 2nd applicant is one of the Members of that Association.

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2. This application is filed for a declaration
that there is an anomalous situation in the ^{existing} pay scale
~~is existing~~ between the employees of the Naval Armament
Inspectorate and Ordnance Factories, NSTL and CPWD
and to direct the respondents to rectify the anomaly
in the cadres of Sr. Chargemen (Mech) and Foremen (Mech)
of NAI with effect from 1-1-1986 with all consequential
and attendant benefits.

3. The learned counsel for the applicant-s
brought to our notice that the prayer and contentions
in this O.A., are similar to the prayer and contentions
raised in O.A.367/97 decided on 27--3--1997. The
learned counsel submits that the applicant will be
satisfied if a direction as given in O.A.367/97 is
~~also~~ given in this O.A. also.

4. The learned counsel for the respondents
submitted that a similar direction as given in O.A.367/97
is appropriate in this O.A., also and he has no
objection if such a direction is given.

5. In view of the above, the case is remitted
back to the respondents to consider the representation of
the applicant ~~said~~ No.1 Association dated 22--4--1997
(Annexure III at page 12 of the O.A.) and the representation
dated 24--4--1997 of the 2nd applicant (Annexure VI at

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Page 17 of the O.A.) in accordance with law, if required, in consultation with the appropriate authorities in this connection and take a final decision within a reasonable time.

6. With the above direction the O.A., is disposed of at the admission stage. No costs.

R. S. Jai Parameshwar

B.S.JAI PARAMESHWAR,
MEMBER (J)
22/7/97

R. Rangarajan

R.RANGARAJAN,
MEMBER (A)

Date: 22--7--1997.

Dictated in open Court.

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DMS*

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Copy to:

1. The Secretary, Min. of Defence, New Delhi.
2. The Chief of Naval Staff (DNAI), Naval Head Quarters, New Delhi.
3. The Flag Officer, Commanding in Chief, Eastern Naval Command, Visakhapatnam.
4. The Director, Naval Science and Technological Laboratory, Vigyan Nagar, Visakhapatnam.
5. Naval Armament Inspecting Officer, Naval Armament Inspectorate, NAO PO, Visakhapatnam.
6. Naval Armament Inspecting Officer, Naval Armament Inspectorate, INS Kalinga, Visakhapatnam.
7. One copy to Mr. P. Bhaskar, Advocate, CAT, Hyderabad.
8. One copy to Mr. V. Vinod Kumar, Advocate, CAT, Hyderabad.
9. One copy to D.R(A), CAT, Hyderabad.
10. One duplicate copy.

YLKR

28/7/97

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR: M
(J)

DATED 22.7.97

ORDER/JUDGEMENT

M.A./R.A./C.A. NO.

in

O.A. NO. 987/97

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLR

II Court.

